Statement

Amount given to border States for districts covered under BRGF during financial year 2014-15

(₹ in crore)

Sl. No. State		2014-15
1.	Arunachal Pradesh	15.35
2.	Assam	139.41
3.	Bihar	206.52
4.	Gujarat	65.07
5.	Himachal Pradesh	11.92
6.	Jammu and Kashmir	45.67
7.	Manipur	36.76
8.	Meghalaya	2.56
9.	Mizoram	24.39
10.	Nagaland	60.87
11.	Punjab	14.87
12.	Rajasthan	211.45
13.	Sikkim	12.32
14.	Tripura	12.63
15.	Uttar Pradesh	346.86
16.	Uttarakhand	2.53
17.	West Bengal	226.64
	Total	1435.82

Training to public representatives of Panchayats and municipal bodies

†884. SHRIMATI KAHKASHAN PERWEEN: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether Government is contemplating to run a special training programme to impart training to public representatives of Panchayats and municipal bodies with regard to their rights, duties and powers;

[†]Original notice of the question was received in Hindi.

- (b) if so, the details thereof; and
- (c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PANCHAYATI RAJ (SHRI PARSHOTTAM RUPALA): (a) and (b) The Ministry of Panchayati Raj under the scheme of Rashtriya Gram Swaraj Abhiyan (RGSA) provides assistance to the States/ UTs for capacity building and training of Panchayat Elected Representatives (ERs) and functionaries, to enable them to perform their functions, including planning and implementation of development programmes, effectively and efficiently. The training area covers Panchayat governance including functions of public representatives, Panchayat finance, various schemes of Government and the role of Panchayats therein etc. States/ UTs have been advised to include modules on subjects of national importance such as water conservation, health, sanitation, less-cash transactions etc. in their trainings for ERs and Functionaries of Panchayats. Exposure visits of ERs and Panchayat functionaries to Panchayats with best practices are promoted to enhance learning and motivation. Trainings are also conducted for Panchayat Enterprise Suite (PES) applications developed by the Ministry to cater to various aspects of Panchayats functioning including planning, budgeting, implementation, accounting, monitoring, social audit, delivery of citizen services. The Government has consistently impressed upon the States/ UTs to adopt new and innovative best practices, and to also leverage technology for maximum outreach for Capacity Building of Panchayati Raj Institutions (PRIs).

Ministry of Housing and Urban Affairs has been organising three-day sensitization training programme for Elected Representatives from Urban Local Bodies under Individual Capacity Building as per guidelines of Atal Mission for Rejuvenation and Urban Transformation (AMRUT). These programmes cover aspects such as major issues and challenges of urban development, best practices that have been evolved by cities in various sectors through site visits, and the role that elected representatives can play in improving their cities.

(c) Question does not arise.

Implementation of rural projects for PRIs

 $\dagger 885$. SHRI RAM NATH THAKUR: Will the Minister of PANCHAYATI RAJ be pleased to state:

(a) whether adequate rights have been conferred on Panchayati Raj Institutions (PRIs) for implementation of rural projects;

[†]Original notice of the question was received in Hindi.